



The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 56

Shillong, Tuesday, March 12, 2024

22nd Phalgun, 1945 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 12th March, 2024.

No.LL(B)200/84/299. – The Contingency Fund of Meghalaya (Amendment) Act, 2024 (Act No. 4 of 2024) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2024.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th March, 2024.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 12th March, 2024.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2024**An****Act****further to amend temporarily the Contingency Fund of Meghalaya Act, 1972****Be it enacted by the Legislature of the State of Meghalaya in the Seventy fifth Year of the Republic of India as follows:-****Short title and Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2024.
- (2) It shall be deemed to have come into force on and from the 10th February, 2024.

Amendment of Proviso to Section 2 of Meghalaya Act 5 of 1972

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso shall be substituted, namely, -

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2024 and ending the 31st March, 2024, this section shall have effect subject to the modification that for the word “rupees five hundred and five crore” the words ‘one thousand five hundred and five crore’ shall be substituted with effect from 10th February, 2024.

Repeal and saving of Ordinance No. 1 of 2024

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2024 (Ordinance No. 1 of 2024) is hereby repealed.
- (2) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

S. K. SANGMA,Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.